

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 960/GT/2025

Subject : Petition for truing up of 2019-24 tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW).

Petition No. 18/GT/2026

Subject : Petition for approval of 2024-29 tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW).

Petitioner : NLC India Limited

Respondent(s) : TNPDC and 15 others

Date of hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Pradyuman Patnaik, NLCIL
Ms. Anusha Nagarajan, Advocate, TNPDC
Ms. Aakanksha Bhola, Advocate, TNPDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested time to file its rejoinder to the reply of the Respondent, KSEBL.

2. The learned counsel for the Respondent, TNPDC, requested time to file its reply in the matters.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy to the Respondents, on or before **5.6.2026**:

Petition No. 960/GT/2025

Additional Capital Expenditure (ACE):

- a) Submit the Lr no: JCEE (M)/TNPCB/TRY/F.CUD 0014/2020 referenced for claiming the ACE for Ultrasonic Flow meters (2 nos) claimed under 26(1)(b) of the 2019 Tariff Regulations in 2022-23.



- b) Clarify the computational discrepancy in the ACE claimed for 2020-21, wherein the claimed value is Rs. 116.04 lakh, whereas the worked-out value in Form-9A is Rs. 122.53 lakh, or alternatively submit a revised Form-9A.

Security Expenses

- c) As per the direction in the order dated 10.3.2023 in Petition No. 385/GT/2020, furnish the assessment of security requirement as required under Regulation 35(1)(6) of the 2019 Tariff Regulations. The Petitioner shall also submit documentary evidence in support of the security expenses claimed.

Capital Spares

- d) Details of year-wise actual Capital Spares consumed, clearly distinguishing the costs forming part of the Capital Cost and those not forming part of the Capital Cost, in terms of the third proviso to Regulation 35(1)(6) of the 2019 Tariff Regulations.

Auditor Certified Forms

- e) Clarify the mismatch in the amount of net ACE claimed on a cash basis for 2020-21 in Form-J and Form-9, or alternatively submit an auditor-certified Form-J along with UDIN.
- f) Submit an auditor certified Form-S for the period 2019-24.

End of Useful Life

- g) Furnish details of RLA studies as the plant has completed its useful life (useful life of stage-I was completed in 2013-14 and stage-II was completed in 2018-19).

4. The Respondents shall file their reply, after serving a copy to the Petitioner, by **25.6.2026**, and the Petitioner shall file its rejoinder, if any, by **6.7.2026**.

5. The Petition shall be listed for hearing on **14.7.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

